

ORDER DATED 19th OF AUGUST, 2011

Bhaga Tudu Applicant
Vrs.
Union of India & Others Respondents

Coram:

HON'BLE MR. C.R. MOHAPATRA, MEMBER ADMN.
&
HON'BLE MR. A.K. PATNAIK, MEMBER(J)

Heard Ms. M. Mohapatra, Ld. Counsel for the applicant and Sri S. K. Ojha, Ld. Standing Counsel appearing on notice for the Rlys/Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record.

2. Ld. Counsel for the applicant brought to our notice that though the applicant had already submitted her application for compassionate appointment in the prescribed form based on Annexure-A/1 dated 08.09.2010 and even though in the meantime more than one year has elapsed, but the applicant is yet to receive any response in this regard. However, the same having not been acted upon, the applicant submitted a representation vide Annexure-A/4 dated 17.04.2011 to the Respondent Authority. Since the applicant could receive no response, she has moved this Tribunal in the present O.A.

3. During the course of hearing on admission Ld. Counsel for the applicant submitted that she will be satisfied if a direction is issued to Respondent No.3 to consider the representation vide Annexure-A/4 dated 17.04.2011 and dispose of the same within a specific time frame..

4. Hence, as agreed to by the Ld. Counsel for the parties, without going into the merit of the case, Respondent No.3 is directed to

consider and dispose of the pending representation vide Anneure-A/4 and pass a speaking & reasoned order as per rule within a period of 60 days from the date of receipt of copy of this order under intimation to the applicant.

5. With the above observation and direction, this O.A. is disposed of at the admission stage itself. No costs.

6. Send copy of this order along with copy of the O.A. to Respondent No.3 for compliance. Free copies of this order be also made over to the Ld. Counsel for the parties.

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MEMBER JUDL.

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MEMBER ADMN.

K.B.